

MINUTES OF THE MEETING No. 35/11 dated 1.12.2010 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, IA, Deptt. of C&PC (Chem.Div.)
2. Shri Saish Kumar, IA, DIPP
3. Shri P.P Srivastva, Dy. IA (Deptt. Of C&PC (Chem.Div))
4. Shri S.K Aggarwal, Asstt. Dir. DC (MSME)
5. Shri S.S Sah, Dy. DGFT
6. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.34/11 for confirmation and confirmed and adopted the same without any change.

Case No M-224 NC No.35/11 Dated 1.12.10	M/ s Hindustan Composites Ltd , Mumbai F.No.1) 01/80/50/80/AM07/DES-IV Lic.No.0310377271 dated 24.4.2006 2) 01/80/50/515/AM06/DES-IV Lic.No.0310339736 dated 18.7.2005 3) 01/80/50/168/AM07/DES-IV Lic.no.0310380658 dated 17.5.2006
---	--

The Committee considered the case as per agenda. It was decided to direct RLA, Mumbai, to process the case in accordance with ALC Circular No.3 dated 5.9.2001. Accordingly a letter has been issued to RLA, Mumbai, enclosing a copy of the said circular.

RLA, Mumbai to take action accordingly.

Case No M-225 NC No.35/11 Dated 1.12.10	M/ s Organic Coatings Ltd, F.No.01/83/50/1187/AM09/DES-IV RLA F.No.03/95/40/442/AM09 Lic.No.0310486616 dated 16.9.2008
---	---

The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 1.12.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
U.V. Curing Coating Epoxy Acrylate based (Min. 99.5% solid content)	1 Kg	1. Acrylate Oligomer (Epoxy Acrylate)	0.38 Kg
		2. Monomers (Trimethylopropane Triacrylated based product)	0.50 Kg
		3. Photo initiator (Benzophenone/acetone based process aid)	0.01 Kg
		4. Additives (Silicone Diacrylate Based	

		Product)	0.005 Kg
--	--	----------	----------

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-226 NC No.35/11 Dated 1.12.10	M/ s Publicity Printers, Mumbai F.No.01/83/50/2084/AM08/DES-IV RLA F.No.03/95/40/1069/AM08 Lic.No.0310459037 dated 24.1.2008
---	---

The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 1.12.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
PAPER SACKS WITH HANDLE WITH/WITHOUT PRINT (made from kraft paper of 90 gsm)	1 Kg	1. Kraft Paper (GSM 90+/-10%) 2. Twisted paper Cord (3-5 mm Dia)	1.10 Kg/Kg content 1.075 meter/meter content

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-227 NC No.35/11 Dated 1.12.10	M/ s Vaastu Paints & Chemicals Ltd, Mumbai F.No.01/83/50/1368/AM09/DES-IV RLA F.No.03/95/40/781/AM09 Lic.No.0310512172 dated 19.3.2009
---	---

The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 1.12.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Synthetic Enamel Paint White	100 Kg	Titanium Dioxide (Rutile)	29.50 Kg

Note:- Applicant should account for min. 29.5 Kg of Titanium Dioxide/100 Kg of Export product

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-228 NC No.35/11 Dated 1.12.10	M/ s Sud-Chemie India (P) Ltd, Cochin F.No.1) 01/83/50/347/AM10/DES-IV RLA F.No.10/24/40/0095/AM09 2) 01/83/50/338/AM10/DES-IV RLA F.No.10/24/40/130/AM-10 3) 01/83/50/872/AM09/DES-IV RLA F.No.10/24/40/0071/AM09
---	--

The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide U.O.No.Nil dated 1.12.2010, the Committee decided to amend the description of Export Item as under:-

S.No.	M.No. & date Licence No. & date	From	To
1.	23/83 dt. 2.9.2009 1010034647 dt. 24.7.2009	Catalyst Type: CS-SA-NBA-60	Catalyst Type CF-SA-NBA-60
2.	22/83 dt. 26.8.2009 1010034596 dt. 22.7.2009	Automobile Exhaust Catalyst Honeycomb, Type: Envicat-95078	Automobile Exhaust Catalyst Honeycomb, Type: Envicat-95079
3.	38/83 dt. 17.12.2008 1010031202 dt. 13.10.2008	Sulphuric Acid Catalyst Type: C-C-116 HV	Sulphuric Acid Catalyst Type: C-116 HV

The quantity and other description mentioned in the minutes will remain the same as per their respective ALC Meeting.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-229 NC No.35/11 Dated 1.12.10	M/ s Sud-Chemie India (P) Ltd, Cochin F.No.1) 01/83/50/201/AM08/DES-IV RLA F.No.10/24/40/0003/AM08 Lic.No.1010026329 dt. 26.4.2007
---	---

The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide U.O.No.Nil dated 1.12.2010, the Committee decided to amend the description of Export Item and Import Item No.2 as under:-

Export Item

From	To
CS 315 K Carrier/CS 390 Containing 85% alumina	CS 315 K LDP Carrier (Containing 85% alumina)

Import Item

From	To
Ca-AI Cement (Aluminous cement, secar 71)	Aluminous Cement, Secar 71

The quantity and other description mentioned in the minutes will remain the same as per their respective ALC Meeting.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-230 NC No.35/11 Dated 1.12.10	M/ s Sud-Chemie India (P) Ltd, Cochin F.No.1) 01/83/50/2067/AM08/DES-IV RLA F.No.10/24/40/0170/AM08 2) 01/83/50/594/AM09/DES-IV
---	--

RLA F.No.10/24/40/0015/AM-09
 3) 01/83/50/88/AM10/DES-IV
 RLA F.No.10/24/40/0147/AM09
 4) 01/83/50/248/AM08/DES-IV
 RLA F.No.10/24/40/0009/AM08
 5) 01/83/50/873/AM09/DES-IV
 RLA F.No.10/24/40/0077/AM09

The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide U.O.No.Nil dated 1.12.2010, the Committee decided to amend the description of Import Item as under:-

S.No.	M.No. & date Licence No. & date	From	To
1.	12/83 dt. 18.6.2008 1010028513 dt. 15.1.2008	1. Yittria Colloid Alumina Powder 2. Alumina Powder	1. Yittria Colloid 2. Alumina Powder (Purlox SCF A-230)
2.	26/83 dt. 24.9.2008 1010029667 dt. 30.5.2008	1. Palladium as Palladium Chloride Solution	1. Palladium as Palladium Nitrate Solution
3.	7/83 dt. 13.5.2009 1010033263 dt. 31.3.2009	1. Celite 2. Cesium Carbonate (not included)	1. Diatomaceous Earth 2. Cesium Carbonate – 0.044 Kg
4.	16/83 dt. 25.7.2007 1010026403 dt. 4.5.2007	1. Hydrated alumina Powder 2. Ca-AI Cement (Aluminous Cement, Secar 71)	1. Special Grade Alumina Powder 2. Aluminous Cement, Secar 71
5.	46/83 dt. 11.2.2009 1010031203 dt. 13.10.2008	1. Alumina Powder 2. Tetra Ethyl Ortho Silicate (Not included)	1. Special Grade Alumina Powder 2. Tetra Ethyl Ortho Silicate – 0.348 Kg

The quantity and other description mentioned in the minutes will remain the same as per their respective ALC Meeting.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-231 NC No.35/11 Dated 1.12.10	M/ s VVF Ltd, Mumbai F.No.01/83/162/1220/AM10/DES-IV RLA F.No.03/24/40/401/AM09 Lic.No.0310485738 dated 9.9.2008
---	---

The Committee considered the case as per agenda . As per revised written recommendation of DIPP vide U.O.No.7/216/08-TSW/ dated 11.1.2011, the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Syndet Bar	1 MT

Import Item

S.No.	Description of Item	Quantity
1.	Sodium Lauryl Sulphate Needles	0.270 MT
2.	Potassium Chloride	0.025 MT
3.	Fatty Alcohol C 12-18	0.096 MT
4.	Titanium dioxide	0.00325 MT
5.	EDTA Tetra Sodium Salt	0.003 MT
6.	Maleic Anhydride	0.044 MT
7.	Sodium Metabisulfite	0.042 MT
8.	Potassium Hydroxide 90%	0.027 MT
9.	Paraffin Wax 20	0.060 MT
10.	Phosphoric Acid 85%	0.0025 MT
11.	Triethanlamine 99%	0.0050 MT
12.	Fatty Alcohol C 16-18	0.0990 MT
13.	Corn Starch Food Grade	0.1980 MT
14.	Magnesium Chloride 6H ₂ O	0.0022 MT
15.	Glycerol Monostearate	0.05 MT
16.	Perfumes & Perfumery Compounds e.q. Dongs 3029, Hawai D 3071 M, Blue Lagoon DS 10124, HAS 93363, Mountain Fresh 206, etc	0.01 MT
17.	Colours	0.0005 MT
18.	Additives e.g.E Xtrapone Cocount Milk, Yugortene, Extrapone Honey Milk, Fruitapone Strawberry, Lemon Extract, etc	0.004 MT
19.	Packing Material e.g. BOPP Film, Gum Tape, Craft Paper, Stiffener Board, Wrappers, etc	As per the import-export packaging policy

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-232 NC No.35/11 Dated 1.12.10	M/ s Letra Graphix (P) Ltd, Ahmedabad F.No.01/83/50/336/AM08/DES-IV RLA F.No.08/24/40/0072/AM07 Lic.No.0810065462 dated 19.6.2007
---	--

The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 1.12.2010, the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Self Adhesive Multi Colored Printed Labels in Assorted Size for Circular or Odd Type (162 GSM+ 5%)	1 Sq. Meter

Import Item

S.No.	Description of Item	Quantity
1.	Self Adhesive paper in Jumbo Rolls (162 GSM $\pm$ 5%)	1.30 Sq. meter

Export Item

S.No.	Description of Item	Quantity
1.	Self Adhesive Multi Colored Printed Labels in Assorted Size for Rectangular Type (162 GSM $\pm$ 5%)	1 Sq. Meter

Import Item

S.No.	Description of Item	Quantity
1.	Self Adhesive paper in Jumbo Rolls (162 GSM $\pm$ 5%)	1.15 Sq. meter

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 35/83-ALC1/2010 **MEETING DATE** : 01.12.2010

Case No.:244/24/83-ALC1/2007	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Approved
HQ File :01/83/050/00522/AM06/	RLA File :05/24/040/00628/AM06/	Lic.No/Date:0510171322 07.12.2005	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 1.12.2010, the Committee decided to approve the case as under:-			

Export Item

S.No.	Description of Item	Quantity
1.	Full Gummed Back Card (1 Leaf Printed) printed on 170 GSM Art Paper	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Self Adhesive Chromo Art Paper (170 GSM)	1.05 Kg
2.	Digital Plate	Upto 1% of FOB value

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:55/3/83-ALC1/2008	Party Name:LETRA GRAPHIX PVT.LTD.	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Approved
HQ File :01/83/050/00061/AM09/	RLA File :08/24/040/00263/AM07/	Lic.No/Date:0810063165 23.02.2007	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 1.12.2010, the Committee decided to approve the case as under:-

1) Export Item

S.No.	Description of Item	Quantity
1.	Self Adhesive Multi Colored Printed Labels in Assorted Size for Circular or Odd Type (162 GSM $\pm$ 5%)	1 Sq. Meter

Import Item

S.No.	Description of Item	Quantity
1.	Self Adhesive paper in Jumbo Rolls (162 GSM $\pm$ 5%)	1.30 Sq. meter

2) Export Item

S.No.	Description of Item	Quantity
1.	Self Adhesive Multi Colored Printed Labels in Assorted Size for Rectangular Type (162 GSM $\pm$ 5%)	1 Sq. Meter

Import Item

S.No.	Description of Item	Quantity
1.	Self Adhesive paper in Jumbo Rolls (162 GSM $\pm$ 5%)	1.15 Sq. meter

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

3	Case No.:6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.12.2010.			

4

Case No.: 63/21/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status: Case Approved
HQ File :01/83/050/00434/AM10/	RLA File :10/24/040/00053/AM10/	Lic.No/Date:1010034896 12.08.2009	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNP/02/09-10 dt. 15.6.2010 stating that the weighted average yield comes to 18.50% whereas the firm has applied at 11.72% yield, the Committee decided to approve the case at 18.50% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	1.11 MT	Light Black Pepper (Light Berries)	6.00 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

5	Case No.:22/7/83-ALC1/2010	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00113/AM11/	RLA File :07/21/040/00485/AM10/	Lic.No/Date:0710066856 07.09.2009	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and noted that reply/application from the firm has been received and sent to M/o steel on 16.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.12.2010.			

6	Case No.:17/2/83-ALC1/2010	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00017/AM11/	RLA File :03/95/040/00650/AM10/	Lic.No/Date:0310558976 08.02.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 13.12.2010. Accordingly the case may be relisted on 29.12.2010			

7	Case No.:10/52/83-ALC1/2009		Party Name:SYNTHITE INDUSTRIES LIMITED		Meet No/Date:35/83-ALC1/2010 01.12.2010		Status:Case Approved	
	HQ File :01/83/050/00980/AM10/		RLA File :10/24/040/00134/AM10/		Lic.No/Date:1010037675 12.03.2010		Defer Date:	
	Decision : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNP/01/09-10 dt. 25.11.2010 stating that the weighted average yield comes to 9.72% whereas the firm has applied at 10 % yield, the Committee decided to approve the case at 10% yield as under:-							
	Item of Export		Qty	Item of Import		Qty		

Oleoresin Black Pepper	19.00 MT	Light Black Pepper (Light Berries)	190 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

8	Case No.:9/23/83-ALC1/2010	Party Name:Micro Inks Ltd,	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00380/AM11/	RLA File :03/95/040/00791/AM10/	Lic.No/Date:0310562526 02.03.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L dated 16/11/2010 issued by this office. Accordingly the case may be re-listed on 15.12.2010..			

9	Case No.:10/23/83-ALC1/2010	Party Name:Dorf-Ketal Chemicals (I) Pvt. Ltd,	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00381/AM11/	RLA File :03/94/040/011171/AM10/	Lic.No/Date:0310566659 25.03.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 15.12.2010.			

10	Case No.:1/3/83-ALC1/2010	Party Name:K K POLYCOLOR (I) LTD.	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00036/AM11/	RLA File :02/24/040/00224/AM10/	Lic.No/Date:0210140651 07.04.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 13.12.2010. Accordingly the case may be relisted on 29.12.2010			

11	Case No.:14/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Approved
	HQ File :01/83/050/00049/AM11/	RLA File :10/24/040/00138/AM10/	Lic.No/Date:1010038144 09.04.2010	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNP/01/09-10 dt. 15.6.2010 stating that the weighted average yield comes to 9.72% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Oleoresin Black Pepper	19.72 MT	Light Black Pepper (Light Berries)	197.23 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				

Case No.:15/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Approved
-----------------------------------	--	--	-----------------------------

12	HQ File :01/83/050/00050/AM11/	RLA File :10/24/040/00140/AM10/	Lic.No/Date:1010038145 09.04.2010	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNP/01/09-10 dt. 25.11.2010 stating that the weighted average yield comes to 10.49 % whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10.49 % yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Oleoresin Black Pepper	4.72 MT	Light Black Pepper (Light Berries)	45 MT
	This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

13	Case No.:16/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00051/AM11/	RLA File :10/24/040/00142/AM10/	Lic.No/Date:1010038146 09.04.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.12.2010.			

14	Case No.:17/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00052/AM11/	RLA File :10/24/040/00143/AM10/	Lic.No/Date:1010038149 09.04.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.12.2010.			

15	Case No.:18/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00053/AM11/	RLA File :10/24/040/00149/AM10/	Lic.No/Date:1010038150 09.04.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda. The Committee perused the comments received from Spices Board vide its letter dated 25.11.2010 and it was decided to refer the matter to Export Cell for their comments on the exportability of 'Essential Oil of Mustard'. U.O has been issued to Export Cell on 9.12.2010. Accordingly the case may be re-listed on 29.12.2010.			

16	Case No.:2/3/83-ALC1/2010	Party Name:Vivimed Labs Ltd,	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00037/AM11/	RLA File :09/24/040/0541/AM10/	Lic.No/Date:0910041572 7.04.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 31/8/2010 by Deptt. of C&PC (Chem.Div.). Reminder issued on 16.11.2010. Accordingly the case may be re-listed on 15.12.2010.			

Case No.:12/23/83-ALC1/2010	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:35/83-ALC1/2010	Status:Case
------------------------------------	--	------------------------------	--------------------

17			01.12.2010	Deferred
	HQ File :01/83/050/00383/AM11/	RLA File :03/95/040/00392/AM10/	Lic.No/Date:0310570718 22.04.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.12.2010.			

18	Case No.:17/27/83-ALC1/2010	Party Name:FUSO GLASS INDIA PVT.LTD.	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00460/AM11/	RLA File :04/24/040/00337/AM10/	Lic.No/Date:0410113522 03.05.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.11.2010 issued by this office. Reminder issued on 13.12.2010. Accordingly the case may be re-listed on 1.12.2010			

19	Case No.:2/7/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00093/AM11/	RLA File :10/24/040/00005/AM11/	Lic.No/Date:1010038455 04.05.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.12.2010.			

20	Case No.:1/7/83-ALC1/2010	Party Name:SUPREME IMPEX	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00092/AM11/	RLA File :05/24/040/00023/AM11/	Lic.No/Date:0510263718 05.05.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 15/10/2010 by DC(MSME)). Accordingly the case may be re-listed on 29.12.2010.			

21	Case No.:28/11/83-ALC1/2010	Party Name:INTEGRATED DEFENCE PRODUCTS PVT.LTD.	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00161/AM11/	RLA File :06/24/040/00008/AM11/	Lic.No/Date:0610017882 07.05.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.11.2010 issued by this office. Reminder issued on 13.12.2010. Accordingly the case may be re-listed on 29.12.2010..			

22	Case No.:19/7/83-ALC1/2010	Party Name:RIDDHI ENTERPRISES	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00110/AM11/	RLA File :03/95/040/00052/AM11/	Lic.No/Date:0310573770 11.05.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.11.2010 issued by this office. Reminder issued on 13.12.2010. Accordingly the case may be re-listed on 29.12.2010..			

23	Case No.:21/7/83-ALC1/2010	Party Name:CHENNAI PETROLEUM CORPORATION LIMITED	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00112/AM11/	RLA File :04/24/040/00010/AM11/	Lic.No/Date:0410113766 12.05.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda.. It was decided to seek specific comments from PNG afresh and a O.M. has been issued to PNG on 2.12.2010.. Accordingly the case may be re-listed on 29.12.2010.			

24	Case No.:24/23/83-ALC1/2010	Party Name:Clariant Chemicals (I) Ltd,	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00395/AM11/	RLA File :03/94/040/0099/AM11/	Lic.No/Date:0310574038 13.05.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 4.10.2010 and defer consideration of the case for two weeks.. Accordingly the case may be re-listed on 15.12.2010.			

25	Case No.:27/23/83-ALC1/2010	Party Name:Clariant Chemicals (I) Ltd,	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00398/AM11/	RLA File :03/94/040/1429/AM11/	Lic.No/Date:0310574033 13.05.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 9.9.2010 and defer consideration of the case for two weeks.. Accordingly the case may be re-listed on 15.12.2010.			

26	Case No.:17/23/83-ALC1/2010	Party Name:VPAC CARTONS INDIA PVT LTD.,	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00388/AM11/	RLA File :07/24/040/00031/AM11/	Lic.No/Date:0710071750 24.05.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.11.2010 issued by this office. Reminder issued on 13.12.2010. Accordingly the case may be re-listed on 29.12.2010.			

27	Case No.:23/23/83-ALC1/2010	Party Name:A.M. Todd Company (I) Pvt. Ltd,	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00394/AM11/	RLA File :03/94/040/0189/AM11/	Lic.No/Date:0310575810 24.05.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments awaited from the Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 15.12.2010.			

	Case No.:2/11/83-ALC1/2010	Party Name:Merchem Ltd,	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
--	-----------------------------------	-------------------------	--	-----------------------------

28	HQ File :01/83/050/00135/AM11/	RLA File :10/24/040/0119/AM10/	Lic.No/Date:1010038868 3.06.2010	Defer Date:15.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 15.12.2010.				

29	Case No.:3/11/83-ALC1/2010	Party Name:VERSATILE CHEMICALS LTD.,	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00136/AM11/	RLA File :03/95/040/00178/AM11/	Lic.No/Date:0310577223 03.06.2010	Defer Date:29.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four week for wants of information from the firm to the D/L issued on 30/7/2010 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.12.2010.				

30	Case No.:15/27/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00458/AM11/	RLA File :30/24/040/00010/AM11/	Lic.No/Date:3010067266 03.06.2010	Defer Date:29.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 13/10/2010 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.12.2010.				

31	Case No.:5/11/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00138/AM11/	RLA File :10/24/040/00016/AM11/	Lic.No/Date:1010038875 04.06.2010	Defer Date:29.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.12.2010.				

32	Case No.:7/11/83-ALC1/2010	Party Name:V PAC CARTONS INDIA PVT LTD.,	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00140/AM11/	RLA File :07/24/040/00063/AM11/	Lic.No/Date:0710072041 07.06.2010	Defer Date:29.12.2010
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 6.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.12.2010.				

33	Case No.:10/11/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00143/AM11/	RLA File :10/24/040/00018/AM11/	Lic.No/Date:1010038934 08.06.2010	Defer Date:29.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.12.2010.				

34	Case No.:11/11/83-ALC1/2010	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case deferred
	HQ File :01/83/050/00144/AM11/	RLA File :03/94/040/00176/AM11/	Lic.No/Date:0310577780 08.06.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt of C&PC(Chem.Div.) on 9.12.2010 and defer consideration of the case for four weeks. Comments awaited.. Accordingly the case may be re-listed on 29.12.2010.			

35	Case No.:33/23/83-ALC1/2010	Party Name:STYLAM INDUSTRIES LTD.,	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00404/AM11/	RLA File :22/24/040/00009/AM11/	Lic.No/Date:2210010075 15.06.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and application refer to TA (PC.Div.) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.12.2010.			

36	Case No.:19/27/83-ALC1/2010	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00462/AM11/	RLA File :05/23/040/00018/AM11/	Lic.No/Date:0510266160 15.06.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and application refer to TA (PC.Div.) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.12.2010.			

37	Case No.:16/23/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00387/AM11/	RLA File :07/24/040/00081/AM11/	Lic.No/Date:0710072362 21.06.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.11.2010 issued by this office. Reminder issued on 13.12.2010. Accordingly the case may be re-listed on 29.12.2010..			

38	Case No.:20/27/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00463/AM11/	RLA File :30/24/040/00015/AM11/	Lic.No/Date:3010067743 25.06.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem.Div. on 4.10.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.12.2010.			

39	Case No.:1/31/83-ALC1/2010	Party Name:SUNSHINE OLEOCHEM LIMITED	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00549/AM11/	RLA File :11/24/040/00052/AM10/	Lic.No/Date:1110022667 25.06.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and application refer to D/o Food Process and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.12.2010.			

40	Case No.:5/31/83-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00553/AM11/	RLA File :34/24/040/00063/AM11/	Lic.No/Date:3410027372 29.06.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem.Div.) on 2.11.2010 and defer consideration of the case for four weeks.Comments awaited.. Accordingly the case may be re-listed on 29.12.2010.			

41	Case No.:6/15/83-ALC1/2010	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00261/AM11/	RLA File :02/24/040/00042/AM11/	Lic.No/Date:0210144320 30.06.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 29.12.2010.			

42	Case No.:7/15/83-ALC1/2010	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00262/AM11/	RLA File :05/24/040/00112/AM11/	Lic.No/Date:0510267171 30.06.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.11.2010 issued by this office. Reminder issued on 13.12.2010. Accordingly the case may be re-listed on 29.12.2010..			

43	Case No.:1/15/83-ALC1/2010	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00256/AM11/	RLA File :09/24/040/00119/AM11/	Lic.No/Date:0910042590 02.07.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.12.2010			

44	Case No.:2/15/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00257/AM11/	RLA File :08/24/040/00032/AM11/	Lic.No/Date:0810090265 02.07.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.12.2010			

45	Case No.:10/15/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00265/AM11/	RLA File :03/95/040/00493/AM10/	Lic.No/Date:0310582015 06.07.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from			

RLA and firm. Accordingly the case may be relisted on 29.12.2010

46

Case No.:14/27/83-ALC1/2010	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Approved
HQ File :01/83/050/00457/AM11/	RLA File :05/24/040/00145/AM11/	Lic.No/Date:0510267966 12.07.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 1.12.2010, the Committee decided to approve the case as under:-			
<u>Export Item</u>			
S.No.	Description of Item	Quantity	
1.	Asbestos Free Brake Linings with Nitrile Rubber containing minimum, NBR-2.7%, Carbon Steel Fibre-15.7%, Graphite-10% and Phenolic resin-23.4%	100 Kg	
<u>Import Item</u>			
S.No.	Description of Item	Quantity	
1.	Phenolic resin	23.4 Kg	
2.	Fiber Glass Chopped Strands	20.2 Kg	
3.	Acrylonitrile Butadiene Rubber/Nitrile Butyle Rubber	2.7 Kg	
4.	Low Carbon Steel Fibre	15.7 Kg	
5.	Graphite Flake/Graphite Powder	10.10 kg	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

47	Case No.:6/19/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00310/AM11/	RLA File :03/94/040/00327/AM11/	Lic.No/Date:0310585037 26.07.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 29.9.2010 and defer consideration of the case for two weeks.. Accordingly the case may be re-listed on 15.12.2010.			

48	Case No.:4/19/83-ALC1/2010	Party Name:PMC Rubber Chemicals (I) Pvt. Ltd,	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00308/AM11/	RLA File :02/24/040/00184/AM10/	Lic.No/Date:0210145728 27.07.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 29.9.2010 and defer consideration of the case for two weeks.. Accordingly the case may be re-listed on 15.12.2010.			

Case No.:18/27/83-ALC1/2010	Party Name:PMC Rubber Chemicals (I) Pvt. Ltd,	Meet No/Date:35/83-ALC1/2010	Status:Case
------------------------------------	---	------------------------------	--------------------

49			01.12.2010	Deferred
	HQ File :01/83/050/00461/AM11/	RLA File :02/24/040/0054/AM10/	Lic.No/Date:0210145729 27.07.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) and defer consideration of the case for two weeks.. Accordingly the case may be re-listed on 15.12.2010.			

50	Case No.:11/19/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00315/AM11/	RLA File :09/24/040/00331/AM10/	Lic.No/Date:0910042879 28.07.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 8.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.12.2010.			

51	Case No.:21/27/83-ALC1/2010	Party Name:Atul Ltd, Ahmedabad	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00464/AM11/	RLA File :08/24/040/00125/AM10/	Lic.No/Date:0810090798 28.07.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 15.12.2010.			

52	Case No.:7/19/83-ALC1/2010	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00311/AM11/	RLA File :03/95/040/00740/AM10/	Lic.No/Date:0310585257 28.07.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.12.2010			

53	Case No.:10/19/83-ALC1/2010	Party Name:Nocil Ltd,	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00314/AM11/	RLA File :03/95/040/0058/AM11/	Lic.No/Date:0310585485 30.07.2010	Defer Date:15.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) and defer consideration of the case for two weeks.. Accordingly the case may be re-listed on 15.12.2010.			

	Case No.:13/19/83-ALC1/2010	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Approved
	HQ File :01/83/050/00317/AM11/	RLA File :03/95/040/00166/AM11/	Lic.No/Date:0310585945	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div.) vide U.O.No.46011/103/2009-PC-II dated 15.11.2010, the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Ethylene Vinyl Acetate Polymer Based Adhesives in solid form having EVA 39 +/-2 and 44+/-2% Hydrocarbon Resin	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Ethylene Vinyl Acetate	0.390 Kg
2.	Hydrocarbon Resin	0.440 kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

55	Case No.:10/27/83-ALC1/2010	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00453/AM11/	RLA File :02/24/040/00081/AM11/	Lic.No/Date:0210146325 12.08.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and application refer to P&NG and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.12.2010.			

56	Case No.:32/27/83-ALC1/2010	Party Name:UNI KLINGER LIMITED,	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00475/AM11/	RLA File :31/24/040/00097/AM11/	Lic.No/Date:3110044376 17.08.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.11.2010 issued by this office. Accordingly the case may be re-listed on 29.12.2010..			

57	Case No.:30/27/83-ALC1/2010	Party Name:HT BURDA MEDIA LIMITED	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00473/AM11/	RLA File :05/23/040/00124/AM11/	Lic.No/Date:0510270838 18.08.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.11.2010 issued by this office. Reminder issued on 13.12.2010. Accordingly the case may be re-listed on 29.12.2010..			

58	Case No.:31/27/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00474/AM11/	RLA File :30/24/040/00023/AM11/	Lic.No/Date:3010068982 20.08.2010	Defer Date:29.12.2010

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.10.2010 issued by Deptt. of C&PC(Chem.Div) followed by reminder dated 12.11.2010 issued by this office.. Accordingly the case may be re-listed on 29.12.2010..

59	Case No.:27/27/83-ALC1/2010	Party Name:GIRDHARS INTERNATIONAL PVT. LTD.,	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00470/AM11/	RLA File :05/23/040/00139/AM11/	Lic.No/Date:0510271210 23.08.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(MSME) on 11.10.2010. Comments awaited... Accordingly the case may be re-listed on 29.12.2010...			

60	Case No.:1/23/83-ALC1/2010	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00372/AM11/	RLA File :02/24/040/00089/AM11/	Lic.No/Date:0210147048 26.08.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(PC.Div.) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.12.2010.			

61	Case No.:2/23/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00373/AM11/	RLA File :09/70/040/00052/AM11/	Lic.No/Date:0910043318 30.08.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.12.2010			

62	Case No.:3/23/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00374/AM11/	RLA File :10/24/040/00044/AM11/	Lic.No/Date:1010039950 30.08.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.12.2010.			

63	Case No.:4/23/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00375/AM11/	RLA File :10/24/040/00046/AM11/	Lic.No/Date:1010039951 30.08.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.12.2010.			

	Case No.:14/23/83-ALC1/2010	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
--	------------------------------------	---	--	-----------------------------

64	HQ File :01/83/050/00385/AM11/	RLA File :03/94/040/00423/AM11/	Lic.No/Date:0310590406 31.08.2010	Defer Date:29.12.2010
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 15.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.12.2010.				

65	Case No.:1/27/83-ALC1/2010	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00444/AM11/	RLA File :02/24/040/00111/AM11/	Lic.No/Date:0210148166 20.09.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.11.2010 issued by this office. Accordingly the case may be re-listed on 29.12.2010..			

66	Case No.:2/27/83-ALC1/2010	Party Name:K.V.FIRE CHEMICALS (I)PVT.LTD.	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00445/AM11/	RLA File :03/94/040/00417/AM11/	Lic.No/Date:0310593008 20.09.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 27.10.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.12.2010.			

67	Case No.:3/27/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00446/AM11/	RLA File :03/95/040/00420/AM11/	Lic.No/Date:0310593152 21.09.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.12.2010			

68	Case No.:4/27/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00447/AM11/	RLA File :10/24/040/00031/AM11/	Lic.No/Date:1010040247 23.09.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.12.2010.			

69	Case No.:5/27/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00448/AM11/	RLA File :09/24/040/00152/AM11/	Lic.No/Date:0910043600 23.09.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 27.10.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.12.2010.			

	Case No.:6/27/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:35/83-ALC1/2010	Status:Case
--	-----------------------------------	--	------------------------------	--------------------

70			01.12.2010	Deferred
	HQ File :01/83/050/00449/AM11/	RLA File :10/24/040/00052/AM11/	Lic.No/Date:1010040269 23.09.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.12.2010.			

71	Case No.:9/27/83-ALC1/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00452/AM11/	RLA File :17/24/040/00001/AM11/	Lic.No/Date:1710003510 23.09.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 10.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.12.2010.			

72	Case No.:11/27/83-ALC1/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00454/AM11/	RLA File :03/95/040/00393/AM11/	Lic.No/Date:0310593849 24.09.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 8.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.12.2010.			

73	Case No.:12/27/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00455/AM11/	RLA File :08/24/040/00368/AM10/	Lic.No/Date:0810092549 27.09.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 8.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.12.2010.			

74	Case No.:13/27/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00456/AM11/	RLA File :03/95/040/00421/AM11/	Lic.No/Date:0310594012 27.09.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 8.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.12.2010.			

75	Case No.:33/27/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00476/AM11/	RLA File :10/24/040/00054/AM11/	Lic.No/Date:1010040353 30.09.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.12.2010			

76	Case No.:2/31/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00550/AM11/	RLA File :08/24/040/00198/AM11/	Lic.No/Date:0810093169 19.10.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.12.2010			

77	Case No.:3/31/83-ALC1/2010	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00551/AM11/	RLA File :03/95/040/00553/AM11/	Lic.No/Date:0310597667 19.10.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 10.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.12.2010.			

78	Case No.:4/31/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00552/AM11/	RLA File :08/24/040/00136/AM11/	Lic.No/Date:0810093191 19.10.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.12.2010			

79	Case No.:7/31/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00555/AM11/	RLA File :08/24/040/00176/AM11/	Lic.No/Date:0810093279 21.10.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.12.2010			

80	Case No.:10/31/83-ALC1/2010	Party Name:TARAK CHEMICALS PVT LTD	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00558/AM11/	RLA File :34/24/040/00180/AM11/	Lic.No/Date:3410028386 21.10.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.12.2010			

81	Case No.:8/31/83-ALC1/2010	Party Name:BAJAJ STEEL INDUSTRIES LIMITED	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00556/AM11/	RLA File :03/94/040/00643/AM11/	Lic.No/Date:0310598251 22.10.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(PC.Div) on 15.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.12.2010.			

82	Case No.:9/31/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00557/AM11/	RLA File :03/95/040/00549/AM11/	Lic.No/Date:0310598263 22.10.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 10.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.12.2010.			

83	Case No.:11/31/83-ALC1/2010	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00559/AM11/	RLA File :31/24/040/00151/AM11/	Lic.No/Date:3110045186 22.10.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.12.2010			

84	Case No.:12/31/83-ALC1/2010	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00560/AM11/	RLA File :03/95/040/00578/AM11/	Lic.No/Date:0310598507 25.10.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.12.2010			

85	Case No.:13/31/83-ALC1/2010	Party Name:COOL COSMETICS [P] LTD	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00561/AM11/	RLA File :04/24/040/00191/AM11/	Lic.No/Date:0410118260 25.10.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(PC.Div) on 15.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.12.2010.			

86	Case No.:14/31/83-ALC1/2010	Party Name:SERO PLASTICHEM PRIVATE LIMITED	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00562/AM11/	RLA File :02/24/040/00125/AM11/	Lic.No/Date:0210149640 26.10.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 8.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.12.2010.			

87	Case No.:15/31/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00563/AM11/	RLA File :08/24/040/00135/AM11/	Lic.No/Date:0810093398 26.10.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from			

	RLA and firm. Accordingly the case may be relisted on 29.12.2010
--	--

88	Case No.:16/31/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00564/AM11/	RLA File :08/24/040/00180/AM11/	Lic.No/Date:0810093399 26.10.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.12.2010			

89	Case No.:17/31/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00565/AM11/	RLA File :08/24/040/00214/AM11/	Lic.No/Date:0810093400 26.10.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.12.2010			

90	Case No.:1/35/83-ALC1/2010	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00647/AM11/	RLA File :08/24/040/00246/AM11/	Lic.No/Date:0810093951 19.11.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.12.2010			

91	Case No.:2/35/83-ALC1/2010	Party Name:GAYATRISHKTI PAPER AND BOARDS LTD.	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00648/AM11/	RLA File :52/24/040/00022/AM11/	Lic.No/Date:5210032617 19.11.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.12.2010			

92	Case No.:3/35/83-ALC1/2010	Party Name:AVERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00649/AM11/	RLA File :05/23/040/00213/AM11/	Lic.No/Date:0510277662 23.11.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.12.2010			

93	Case No.:4/35/83-ALC1/2010	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00650/AM11/	RLA File :03/95/040/00668/AM11/	Lic.No/Date:0310602611 23.11.2010	Defer Date:29.12.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.12.2010

94	Case No.:5/35/83-ALC1/2010	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00651/AM11/	RLA File :03/95/040/00474/AM11/	Lic.No/Date:0310602613 23.11.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.12.2010			

95	Case No.:6/35/83-ALC1/2010	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:35/83-ALC1/2010 01.12.2010	Status:Case Deferred
	HQ File :01/83/050/00652/AM11/	RLA File :03/94/040/00729/AM11/	Lic.No/Date:0310602800 24.11.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.12.2010			

Date:18.12.2010
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer